

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:1685  
ANSWERED ON:23.03.2012  
QUESTION KISAN CREDIT CARD  
Natrajan Meenakshi;Premdas Shri

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Government is contemplating to introduce a new technique to further simplify the Kisan Credit Card Scheme;
- (b) if so, the details thereof;
- (c) whether Kisan Credit Cards are being provided to agriculture labourers;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) to (e): A working group constituted by the Government to review the Kisan Credit Card (KCC) has made the following main suggestions:

# The tenure of Card is proposed to be for 5 years and the calculation of drawal limit is proposed to be reviewed annually based on cropping pattern.

# All farmers whether individuals/joint borrowers who are owner cultivators, tenant farmers, oral lessesses and Share Croppers and Joint Liability Groups (JLGs) would be eligible.

# The KCC should have provision for crop insurance, asset insurance, personal accident insurance scheme and health insurance.

# Each withdrawal under KCC can be allowed to be liquefied in 12 months without the need to bring the debit balance in the account to zero at any point of time. No withdrawal in the account should remain outstanding for more than 12 months.

# One time documentation is proposed at the time of first availment and thereafter simple declaration (about crops raised/proposed) by farmer from the second year onwards, could be the basis of revision of cash credit limit.

# A system could be developed wherein Banks can have access to on-line Land records of the State Government and upload the KCC loan limit details against the revenue records of the concerned farmers. This will simplify the system and enable Banks to avoid dual financing.

# Crop loan through KCC under the extant scheme is disbursed to farmers including tenant farmers, oral lessees and share croppers and Joint Liability Groups (JLGs).